

(b) if so, the outcome thereof;

(c) the preventive measures taken by Government to minimise such incidents in cooperation with the State Governments;

(d) whether it is a fact that Union Home Minister has issued directives to the Home Ministers of State Governments that officers belonging to Scheduled Castes and Scheduled Tribes should be posted to the Senior District administrative posts; and

(e) if so, whether the directives are being complied with by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) and (c). In the Home Minister's D O. letter dated 10th March, 1980 addressed to the State Governments, causes for the atrocities on Scheduled Castes have been enumerated and guidelines of precautionary and preventive, punitive and rehabilitative measures and measures pertaining to personnel, that the State Govts. should take to curb the atrocities on Scheduled Castes have been communicated, is laid on the Table of the House. [*Placed in Library. See No. LT-1444/80*].

(d) The Union Home Minister has written a letter on 6th September, 1980 to all Chief Ministers of States and Union Territories that at least one of the following posts in each of the sensitive districts be held by officers belonging to these communities and tribes, namely, District Magistrate, Senior Supdt. of Police, Supdt. of Police, Sub-Divisional Magistrate and Sub-Divisional Police Officer.

(e) The letter to the Chief Ministers has been issued recently and it is expected that the State Governments will act on the suggestions given therein.

Expansion of Staff Training and Research Institute

1363. SHRI HANNAN MOLLAH: Will the Minister of LABOUR be pleased to state:

(a) whether the Government of West Bengal had sent any letters to the Government of India regarding the expansion of the Central Staff Training and Research Institute, Dasnagar;

(b) whether the Government of West Bengal has given any proposal for its expansion; and

(c) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) No letter has been received by the Government of India from the Government of West Bengal regarding expansion of the Central Staff Training and Research Institute, Dasnagar. However, Government of West Bengal had sent letters allotting 20 acres of land in Calcutta, free of cost, for construction of the proposed new building for the Central Staff Training & Research Institute.

(b) No, Sir.

(c) Does not arise.

Smuggling of Arms from Pakistan

1364. SHRI CHANDRAJIT YADAV:

SHRI RAJESH KUMAR SINGH:

SHRI B. V. DESAI:

PROF. AJIT KUMAR MEHTA:

SHRI G. Y. KRISHNA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that large scale arms being smuggled into India

from across the Indo-Pakistan border were seized during the recent disturbances in Moradabad and other parts of the country;

(b) if so, the details thereof; and

(c) the steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The requisite information is being collected from the State Governments and will be laid down on the Table of the House on receipt.

Alternative to U.S. Supply of Uranium

1365. **SHRI CHANDRAJIT YADAV:**

SHRI ZAINUL BASHER:

Will the **PRIME MINISTER** be pleased to state:

(a) whether the supply of enriched uranium by the U.S. Government for Tarapur Atomic Power Plant has been uncertain; and

(b) if so, the efforts made by Government to make alternate arrangement for the uninterrupted supply of enriched uranium for the plant?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) In terms of the Cooperation Agreement of 1963, the Tarapur Reactors can be operated on no other fuel than that supplied by the Govt. of the United States. The Govt. of India remain in touch with the Government of the United States for the continued supply of enriched uranium on a timely basis for the entire duration of the Cooperation Agreement of 1963 and in strict accordance with its provisions.

Assessment of Child Labour in Metropolitan Cities

1366. **SHRI CHANDRAJIT YADAV:** Will the Minister of LABOUR be pleased to state:

(a) whether Government have made any assessment with regard to the growing problem of child labour in the country and their conditions of living particularly in the Metropolitan cities including Delhi;

(b) if so, the details thereof; and

(c) the steps contemplated by Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The Central Government had appointed a committee on child labour to examine, *inter-alia*, the dimensions of child labour and the occupations in which they are employed. This Committee had made a general assessment of the extent of child labour in the country and the conditions under which they are working.

(b) A summary of the recommendations of the Committee on Child Labour is laid on the Table of the House. [*Placed in Library. See No. LT-1445/80*].

(c) The recommendations of the Committee on Child Labour are under examination.

The Delhi Administration have intimated that they have taken the following measures to improve the situation.

(i) The minimum rates of wages have been fixed for children and adolescents employed in the scheduled employment.

(ii) Frequent inspections are carried out under the Delhi Shops and Establishments Act and the Factories Act.